

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI
Original Application No. 62/2024 (SZ)
[Earlier OA No. 66 of 2024 (PB)]**

IN THE MATTER OF :

Tribunal on its own motion SUO MOTU
Based on the news item in Deccan Herald
Dated 27.12.2023 titled "Bengaluru's waste
Crisis threatens livelihoods : NGO"

And

Central Pollution Control Board & Ors

...Respondents

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Place : Bangalore
Date :09.09.2025



**Advocate for
Karnataka State Pollution Control Board (KSPCB) Respondent No. 2
A. Mahesh Chowdhary**

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REPORT ON BEHALF OF KARNATAKA STATE POLLUTION CONTROL BOARD
i.e. RESPONDENT NO. 2

1. The **Respondent No. 2 respectfully submits** that the instant application was initially registered as Suo Motu Original Application No. 66 of 2024 by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, and was subsequently renumbered upon transfer to the Hon'ble Southern Zone Bench. The proceedings were initiated based on a news item published in *Deccan Herald* dated 27.12.2023 titled "*Bengaluru's waste crisis threatens livelihoods: NGO.*"
2. The said article highlights the severe impact of Bengaluru's ineffective garbage disposal system, particularly around the Mavallipura Municipal Solid Waste (MSW) landfill site. It highlights how unscientific waste management practices have contributed to climate change, a worsening waste crisis, and a shortage of drinking water, disproportionately affecting vulnerable communities. The report specifically points to contamination of soil and water due to toxic outflows from the landfill, which has significantly impacted the livelihood and health of residents in the surrounding areas.
3. It is relevant to state that while the Karnataka State Pollution Control Board (KSPCB) is the regulatory authority for ensuring compliance with environmental norms, the primary responsibility for the management and processing of municipal solid waste lies with the Bruhat Bengaluru Mahanagara Palike (BBMP). The ongoing challenges faced by BBMP's Municipal Solid Waste Processing Plants in effectively managing the city's growing waste burden have directly contributed to the systemic failure in proper waste disposal. This, in turn, has exacerbated the urban water crisis due to the contamination of water bodies and groundwater sources by leachate and unsegregated waste.



4. The Karnataka State Pollution Control Board (KSPCB) in light of the afore-said on 01.10.2024 had conducted the inspection to the BBMP Municipal Solid Waste processing plant (MSW Processing plant) wherein it some of the key observations are as follows:
- i. The facility, established in Dec 2005 over 46 acres, was designed to process 500 TPD of MSW and includes windrows, segregation area, 20 TPD composting unit, landfill, LTP, and 2 SEPs.
 - ii. It was closed in Aug 2012. However, the Hon'ble High Court in WP No. 24739-24740/2012 directed (Order dated 17.07.2014) that processing may resume in a scientific manner with daily lifting of rejects.
 - iii. Authorization under MSW Rules, 2000 was valid till 31.12.2017 for 300 TPD. No Consent for Operation (CFO) under Water & Air Acts has been obtained.
 - iv. The facility is operated by M/s Ramky Energy & Environment Ltd.
 - v. Currently receives ~250–260 TPD of wet waste from 11 BBMP wards.
 - vi. Windrows are overloaded with partially segregated waste. Leachate (~5 KLD) is collected and pumped to SEPs. Leachate from windrows also collected in sintex tank (damaged, not replaced despite directions).
 - vii. LTP is idle. SEPs have damaged HDPE lining (South-West side) risking soil and water contamination. Bunds are weak and unreinforced.
 - viii. Internal roads generate heavy dust due to vehicle movement. No dust control or concrete paving done despite earlier directions.
 - ix. Rejects (approx. 11,000–17,000 tons) are still lying in premises without disposal.
 - x. A Show Cause Notice was issued on 02.01.2016 (No. 658). However, no reply has been submitted.
 - xi. During inspection on 15.05.2024, 2 leachate tanks were found, but no functional leachate treatment facility exists.
 - xii. Operation and maintenance of the facility is poor; urgent upgrades are needed to ensure scientific waste processing and environmental compliance

A copy of the detailed inspection report has been enclosed as **Document No.1.** for the kind perusal of this Hon'ble Court.

Place : Bangalore
Date :09.09.2025


Advocate for
Karnataka State Pollution Control Board (KSPCB) Respondent No. 2
A. Mahesh Chowdhary

KARNATAKA STATE POLLUTION CONTROL BOARD

3



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No. PCB/BNG-DAS/2024-25/ 666

Date: 03.10.2024

To
The Member Secretary,
Karnataka State Pollution Control board
"Parisara Bhavana", No 49, Church Street,
Bangalore -560001

04 OCT 2024

KIND ATTN: SEO, Waste Management Cell

Sir,

Sub: Forwarding the inspection report of Municipal Solid Waste Processing plant at BBMP Municipal Solid Waste Processing Plant, No.8, Mavallipura village, Hesaraghatta hobli, Bangalore North Taluk, Bangalore Urban District -Reg.

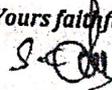
Ref: 1. Board office Memo .No.5783 dt 13.02.2024
2. Inspection of the MSW sites on 01.10.2024
SBCS

With reference to the above subject, it is to be informed that Municipal Solid Waste Processing plant and Landfill facility at No.8, Mavallipura village, Hesaraghatta hobli, Bangalore North Taluk, Bangalore Urban District was inspected on 01.10.2024. The detailed inspection report is herewith forwarded to the Board for taking further action against the unit.

This is for your kind information and further needful.

Encl: As above.

Yours faithfully,


ENVIRONMENTAL OFFICER,
RO-DASARAHALLI

Copy submitted to:

1. RSEO, Bangalore North for kind information.
2. Office copy.


ENVIRONMENTAL OFFICER,
RO-DASARAHALLI

**INSPECTION REPORT OF SRI. SURESH S C, ENVIRONMENTAL
OFFICER, REGIONAL OFFICE, DASARAHALLI.**

Name & Address of the Industry	BBMP Municipal Solid Waste Processing Plant , No.8, Mavallipura village, Hesaraghatta hobli, Bangalore North Taluk, Bangalore Urban District
Inspected :-	
Category & Classification	Municipal Solid Waste (MSW) Processing Plant
Date of inspection	01.10.2024
Person Contacted	No person available at the site
Consent Status	Valid upto 31.12.2021, Not applied for and obtained consent under Water and Air Act.
Location of TGRCA	Zone-I

The Municipal Solid Waste processing plant at No.8, Mavallipura village, Hesaraghatta hobli, Bangalore North Taluk, Bangalore Urban District was inspected on 01.10.2024 in view of Board Memo vide No: PCB/01/MSW/2017/5783 dt:13.02.2024 to inspect and take action as per law.

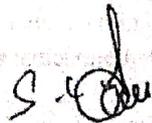
The following are the observations were made during inspection:

1. This Integrated Municipal Solid Waste Processing Facility at Sy.No.8, Mavallipura, was established and operating since December 2005.
2. The facility was closed down in August 2012 As per the Hon'ble High Court directions vide its WP No. 24739-24740/2012 in its Order dt: 17.07.2014, it was permitted to process the waste in scientific manner and lift the rejects on day- to-day basis.
3. The authorization under MSW Rules, 2000 is valid upto 31.12.2017 for processing of 300 MTPD of municipal solid wastes.
4. They have not obtained Consent for Operation under Water & Air Act. The site is presently operated by M/s Ramky Energy and Environment Ltd.
5. The total extent of the facility is 46 acres. This facility is created to process 500 tons of the municipal solid waste per day. It is an integrated facility consisting of Windrows, Segregation area, Compost processing and packing area, Leachate Treatment Plant, Landfill and Solar Evaporation Pond. The capacity of the composting plant is 20 TPD. The daily generation of leachate from the facility is about 5 KLD.
6. It is observed that the facility is receiving the wet waste from 11 wards of BBMP. The wet waste which is being received about 250-260 tons per day at present
7. The Windrows area of the MSW facility is completely loaded with partially segregated municipal solid waste.

8. The leachate generated from the MSW facility from windrows is being collected in impervious collection tank and then pumped into the SEP's (2 Nos of Solar Evaporation Ponds).
9. The Inert waste dumped near the shed (windrows), has resulted in seepage of leachate flowing through the drain earlier has dried up and there is no seepage was observed to joining the tank/pond at entrance of the gate for processing plant.
10. The sintex tank provided for collection of leachate from where it is pumped to SEP's was damaged earlier and directed earlier to rectify the same, but so far they have rectified or replaced with new one.
11. The internal roads needs to be concreted, since due to movement of vehicles causes lot of dust nuisance to the surrounding area and the same was informed during earlier inspection, but they have not taken any corrective measures to mitigate the dust nuisance while vehicles movement on the road.
12. The Leachate Treatment Plant has kept idle and not in operation. The stray dog and flies nuisance has been reduced to some extent compared to the previous inspection observations.
13. The HDPE sheet laid in the SEP's at corner (South-West side) is damaged and it was directed to replace with new one, but during inspection it was observed that they have not taken measures to replace with new one and hence it may leads to percolation of leachate into the ground & may causes soil, underground water & surface water contamination during heavy rains.
14. The bunds provided to the solar evaporation ponds needs to be strengthened to avoid breakage/collapsing of the same during heavy rains which may cause soil, underground water & surface water contamination.
15. The operation and maintenance of Municipal Solid Waste treatment facility is not up to the mark and it needs to be upgraded and so as to dispose the inert waste to scientific land fill site periodically, leachate shall be treated properly to the standards stipulated by the Board.
16. They have not taken any steps to dispose the unprocessed waste accumulated within the premises. Rejects from the compost which is about 17,000 to 11,000 tons within the premises.
17. In view of the above said violations, this office had issued a Show-Cause notice to M/s Ramky Energy & Environment Ltd. vide No.658 dt.02.01.2016. Reply not submitted.
18. Inspected on 15.05.2024 they have provided 2 leachate collection tanks. But not provided the treatment facility.

This is for your kind information and needful

Encl: Photographs.


**ENVIRONMENTAL OFFICER,
RO-DASARAHALLI**

Photographs taken during inspection of MSW Site- Mavallipura on 01.10.2024



